

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00807/2018

Friday, this the 28th day of September, 2018

CORAM

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

Manoj Kumar Patel

Assistant Central Intelligence Officer-I/G

(PIS No.130936), Presently working in Palakkad Unit

Now residing at 27/340, SIB Complex,

Near Civil Station

Palakkad District-678 001.

Applicant

[Advocate: Sri Manzoor Ali K.A.]

versus

1. Union of India represented by the
Secretary, Govt. Of India
Ministry of Home Affairs, North Block
New Delhi-110 001.
2. The Director, Intelligence Bureau
North Block. MHA, Govt of India
New Delhi-110 001.
3. The Deputy Director
Subsidiary Intelligence Bureau (SIB)
Trivandrum, MHA
Govt of India, 572 Mount Fort House
Thycadu. Thiruvananthapuram-33
4. The Joint Deputy Director/E,
Subsidiary Intelligence Bureau
(MHS), Govt of India, 572 Mount Fort House
Thycadu, Thiruvananthapuram-33

Respondents

[Advocate: Sri Thomas Mathew Nellimoottil, Sr.PCGC]

This OA having been heard on 28th September, 2018, the Tribunal on the same day delivered the following order:

ORDER**By E.K.Bharat Bhushan, Administrative Member**

Heard Mr.Mansoor Ali K.A., learned counsel for the applicant.

2. Sri Thomas Mathew Nellimoottil, Sr.PCGC takes notice for the respondents, and was also heard.

3. Applicant is aggrieved by the fact that he has been receiving frequent transfers and was last posted to Kerala on 1.4.2016. Then he was transferred to Palakkad and now by way of impugned order, he has been transferred to Androth. He submits that these frequent transfers create disturbance and dislocation. He represented his case through a detailed representation , a copy of which is available at Annexure A5. We feel that the OA can be disposed of by directing the Deputy Director, Subsidiary Intelligence Bureau (SIB), Trivandrum (Respondent No.3) to consider and take a judicious view on the merit of the case. Respondent No.3 is directed to take a final view and issue orders within a month from the date of receipt of a copy of this order. Till a decision is taken by the Respondent No.3 as directed above, Annexure A-4 transfer order shall be kept in abeyance. With the above direction, the OA is disposed of. No order as to costs.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexures filed by the applicant:

Annexure A1: Copy of the order No.2/Est(T)2016(2)329 dated 1.4.2016.

Annexure A2: Copy of the order No.2/Est(T) 2016(3)128 dated 9.12.2016.

Annexure A3: Copy of the Memorandum No.20/EKM/2018/Est-146 dated 28.2.2018.

Annexure A4: Copy of the order No.2/Est(T)/2018(2)II-1413 dated 13.9.2018.

Annexure A5: Copy of the representation dated nil submitted by the applicant.